

(b) Rs. 75,800 (excluding departmental charges) approximately for 42 garages in Vinay Marg.

#### Power Transmitter in Dandakaranya

**1266. Shri Surendranath Dwivedy:** Will the Minister of Information and Broadcasting be pleased to state:

(a) whether there is any proposal to locate a 20 k.w. power transmitter in Dandakaranya area; and

(b) if the reply to part (a) above be in the affirmative, the place where it is proposed to be set up and whether any land has been acquired for the purpose?

**The Minister of Information and Broadcasting (Dr. Keskar):** (a) and (b). The Government is at present considering the setting up of a number of medium wave transmitters at various places in the country in order to provide a better coverage of broadcasting. The suitability of places in the Dandakaranya area for the location of a transmitter and its power is being examined from the point of view of technical and other considerations. No land has been acquired for the purpose so far nor has any definite location been decided upon.

#### Labour Disputes in Madras State

**1267.** { Shrimati Parvathi Krishnan:  
Shri Nagi Reddy:

Will the Minister of Labour and Employment be pleased to state:

(a) the number of labour disputes which arose in Madras State during 1959; and

(b) the number of those out of them which have been settled?

**The Deputy Minister of Labour (Shri Abid Ali):** (a) 1,264.

(b) 1,134, including 308 which were referred for adjudication.

12 hrs.

#### RE: MOTION FOR ADJOURNMENT

**Shri Surendranath Dwivedy (Kendrapara):** Sir, I had given notice of an adjournment motion regarding the flood damage to Orissa.

**Mr. Speaker:** I have admitted it as a calling attention notice.

**Shri Surendranath Dwivedy:** But the question is so very important and serious. Today the Governor's statement says that human bodies are floating over the water, and we do not know the extent of damage. There is no communication.

**Mr. Speaker:** Order, order. There is a Government there, is it not? **Hon. Members** ought not to make this the Orissa Legislative Assembly. I have already admitted it. In view of the fact that help has to be given if there are serious floods, I have taken notice of it and asked the **hon. Minister** to make a statement. **He** says he will gather information and place it before the House in a couple of days. What is the object of the adjournment motion now?

**Shri Surendranath Dwivedy:** The purpose is not to censure the Government of India

**Mr. Speaker:** Even then, if he has no information, what can be done? I am not prepared to allow it. This is an endless kind of interruption. I have not disallowed it. I am taking serious notice of what is happening there. There is a State Government. The State Government must write to this Government that they are in need of assistance. This Government cannot supersede that Government. **Hon. Members** do not go to that Government and see what exactly are the measures that they have taken, and if this Minister who is in over-all charge and goes to the help of the various States says he wants a couple of days to understand what exactly the situation is, our friends are impatient.

**Shri Supakar** (Sembalpur): I do not know if there is even telegraphic communication.

**Shri P. K. Deo** (Kalahandi): Last Saturday I gave notice of a calling attention motion to the Minister of Irrigation and Power to make a statement this morning regarding the situation created by these unprecedented floods there. Two days have elapsed, and by this time the Minister should have collected the information and placed it before the House.

**Shri Surendranath Dwivedy**: Further, the Railway Minister made a statement the other day that because of the floods railway lines had been dislocated. About a week back a statement was made here. Am I to understand that no information has been received by the Central Government?

**Shri Chintamani Panigrahi** (Puri): During the last two weeks communications between north and south Orissa have been completely cut off, and one million people have been affected. Some money and material should be rushed from the Prime Minister's Relief Fund.

**Shri P. K. Deo**: This is the telegram I received this morning.

**Mr. Speaker**: Let me hear the hon. Minister.

**The Minister of Irrigation and Power** (Hafiz Mohammad Ibrahim): As far as the collection of information in regard to such matters as floods is concerned, the State itself cannot collect it, especially from all the places where floods have taken place, within three days. I have already promised you that within the shortest possible time, two or three days, I will be able to make a statement in the House, and I shall place before the House all the information that I am able to get.

**Shri Chintamani Panigrahi**: Immediate help is necessary.

**Mr. Speaker**: Papers to be laid on the Table.

12.07 hrs.

#### PAPERS LAID ON THE TABLE

#### STATEMENT re: STRIKE BY A SECTION OF RAILWAYMEN

**The Deputy Minister of Railways** (Shri S. V. Ramaswamy): On behalf of Shri Jagjivan Ram, I beg to lay on the Table a copy of the statement relating to the recent strike by a section of railwaymen. [Placed in Library. See No. LT-2310/60].

#### AMENDMENTS TO DISPLACED PERSONS (COMPENSATION AND REHABILITATION) RULES

**The Deputy Minister of Rehabilitation** (Shri P. S. Naskar): I beg to lay on the Table a copy of Notification No. G.S.R. 881 dated the 30th July, 1960 making certain further amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955 under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954. [Placed in Library. See No. LT-2311/60].

12.09 hrs.

#### FINANCIAL COMMITTEES, 1959-60 (A REVIEW)

**Secretary**: I beg to lay on the Table a copy of the "Financial Committees, 1959-60 (A Review)."